

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2410

ANSWERED ON:16.08.2011

LEVY SUGAR

Jawale Shri Haribhau Madhav

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government had failed to lift 10% of the levy quota of sugar from the sugar factories during the last three years and the current year;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government is considering to provide interest free loan to sugar factories to the tune of the cost of unlifted levy sugar, immediately after the closure of the crushing season;
- (d) if so, the details thereof;
- (e) whether the Government is also considering to pay godown rent to sugar factories for storage of levy sugar; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a): The Central Government is concerned with allotment of the levy sugar to State Governments/Union Territory Administrations for distribution in the Targeted Public Distribution System. The responsibility for lifting of the levy sugar and its distribution lies with the respective State Governments/ Union Territory Administrations. In view of the cyclic nature of sugar production, the levy obligation of sugar factories, whether unallotted or unlifted, is carried forward upto two succeeding sugar seasons for allocation to States/Union Territories.
- (b): Does not arise.
- (c): No Madam.
- (d): Does not arise.
- (e): No Madam.
- (f): Does not arise.